

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-751(PB)/2018

IN THE MATTER OF:

Gurgaon Infospace Ltd.

.... Applicant/Petitioner

Vs.

Unitech Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.08.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

Mr. Ajay K. Jain, Atanu Mukherjee,

Mr. Yash Kran Jain, Advs. for corporate applicant.

ORDER

On behalf of learned counsel for the applicant, a request for pass over is made which cannot be accepted, due to paucity of time, hearing is deferred to 05.09.2018.

Sd/

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

06.08.2018
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